

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

Dated, Shillong the 19th February,2026

No. HCM.II/16/2023/Estt/192: Pursuant to the resolution adopted in the meeting of the National Court Management Systems (NCMS) Committee, Supreme Court of India held on 20.01.2026 and with the approval of the Hon'ble the Chief Justice, High Court of Meghalaya, the District Court Management System Committee(DCMSC) in respect of each District Court in the State is hereby constituted as under:-

Sl. No.	Name and Designation	To function as
1	Concerned District & Sessions Judge of the District	Chairperson
2	Concerned Chief Judicial Magistrate of the District	Member Secretary
3	Concerned Deputy Commissioner of the District	Member
4	Concerned Superintendent of Police of the District	Member
5	Concerned President/Secretary of the District Bar Association	Member

The District Court Management Systems Committee may co-opt any other Member as may be required.

Further, the District Court Management Systems Committee shall be serviced by a team of officers and staff of the District Court as may be nominated by the concerned District & Sessions Judge.



REGISTRAR GENERAL

Memo. No. HCM.II/16/2023/Estt/192-A

Dated Shillong the 19th February,2026

Copy to:-

1. The Registrar-and-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information of the Hon'ble Chief Justice.
2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya for favour of kind information of His Lordship.
5. The District & Sessions Judges of all District Courts in Meghalaya for favour of kind information and necessary action.
6. The Deputy Commissioners of all districts in Meghalaya for favour of kind information and necessary action.

7. The Superintendent of Police of all districts in Meghalaya for favour of kind information and necessary action.
8. The President/Secretary of all District Bar Associations in Meghalaya for favour of kind information and necessary action.
9. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
10. Office copy.

389
19/2/26


REGISTRAR GENERAL